

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 103
83/252(ND)/2024

IN THE MATTER OF:

FAST CARE INDIA PEST CONTROL PRIVATE LIMITED.....APPLICANT/PETITIONER

Vs

REGISTRAR OF COMPANIES NCT OF DELHI & HARYANA

.....RESPONDENT

SECTION

U/s 252

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : CS Aman Kesarwani

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard the submissions made by the Learned Counsel appearing for the Appellant.

Issue notice to the Respondents.

The Appellant shall serve notice along with a copy of this application on the Respondents and file proof and affidavit of service within one week. The Respondents are directed to file reports within one week after receipt of the notice.

The Appellant is directed to file the action plan for the next five years within one week.

List the matter on **08.07.2024**.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**